NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Insolvency) No. 82 of 2020

In the matter of:

Shadab KhanAppellant

Vs.

Nisus Finance and Investment Manager & Ors.Respondents

Present:

Appellant: Mr. Rajiv Ranjan, Sr. Advocate with Mr. Amit

Pawan, Mr. Samir Ali Khan, Mr. Hassan Zubair Waris, Mr. Rohit Rajershi, Ms. Aliya Durafshan, Dr.

Farrukh Khan and Ms. Shantala, Advocates.

Respondents: Mr. Abhijit Sinha, Mr. Shikhil Suri, Ms. Shilpa Saini

and Ms. Nikita Thapar, Advocates for R-1 & 2.

Mr. Krishnendu Datta, Ms. Shweta and Mr. Jitendra

Arora, Advocates for R-3.

ORDER

03.02.2020: While the matter was being argued, it was brought to our notice by the Resolution Professional that the Corporate Debtor is not cooperating with him and has not provided him record and the documents as mentioned in the affidavit filed by the Resolution Professional.

In the given circumstances, we emphasize upon and direct the Appellant – Corporate Debtor to handover the requisite records and documents to the Interim Resolution Professional within four days, failing which appropriate order shall follow.

Post the appeal 'for orders' on 13th February, 2020.

[Justice Bansi Lal Bhat] Member (Judicial)

[Justice Venugopal M.] Member (Judicial)

> [Shreesha Merla] Member (Technical)

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